

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 400 OF 2018 & IA NO. 589 OF 2019

Dated : 12th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

CLC Industries Limited & Anr.

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

(IA No. 589 of 2019- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned senior counsel appearing for the Respondent no. 2 submitted that, there is a delay of 30 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned senior counsel appearing for the Respondent No. 2, as stated above, are placed on record.

In the light of the submissions made by the learned senior counsel appearing for the Respondent No. 2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 589 of 2019, for delay in filing the reply is allowed.

APPEAL NO. 400 OF 2018

At the request of learned counsel appearing for the Appellant, four weeks' time is granted to file the rejoinder i.e. on or before 10.05.2019 after duly serving copy to the other side.

List the matter on **15.05.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member